

developed by regional research laboratories and other institutions and have been released by the National Research Development Corporation for commercial production;

(b) what are [he names of the parties, alongwith products, who have been offered technical know-how by the NRDC for manufacturing insecticides, herbicides, fungicides etc. and the terms and condition thereof, product-wise;

(c) whether it is a fact that small scale sector could not be benefited from the NRDC for manufacturing technical insecticides; if so, what are the reasons therefor; and

(d) what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K R. NARAYANAN): (a) to (d) A statement is laid on the Table of the House. [See Appendix CXLH. An-nexure No. 97].

Delay in clearance of Cargo at Indira Gandhi International Airport

2000. SHRI BIR BHADRA PRATAP SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government's attention has been drawn to the story published by the 'Financial Express' of March 30, 1987, regarding the delay in the clearance of cargo at the Indira Gandhi International Airport and if so, the reaction of Government thereby;

(b) the number of bills of entry were filed for he imported carog at this airport during 1986-87 and how many of them were cleared by the customs within one week, two weeks, three weeks and above; and

Cc) what are the Government instructions to the customs for the timely clearance of cargo at this airport?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND

NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) Yes, Sir, The delay in clearance of import cargo at the Indira Gandhi International Airport is mainly attributable to late receipt of cargo arrival notices by the importers from the respective Airlines. So far as the Customs Authorities are concerned they process the import documents expeditiously and about 65 per cent documents are cleared by them within 48 hours.

(b) The number of bills of entry filed for the import cargo at the Indira Gandhi Airport during 1986-87 was 71436, In 95 per cent cases, the bills of entry were processed and finalised within a week of the filing of the bills of entry. In the rest of the cases, the clearance is delayed on account of inquiries with regard to declaration made by the importers and adjudication wherever necessary.

(c) The instructions on the subject require that in cases where the documents are complete and which do not involve any dispute regarding import permissibility or acceptance of value declared the assessment should be completed within 48 hours of the filing of the bill of entry.

Investigating Agencies for Economic Offences Abroad

2001. CHOWDHARY RAM SEWAK: Will the PRIME MINISTER be pleased to state:

(a) what is the established procedure for appointing investigative Agencies or informer Agencies in connection with Economic Offences committed abroad;

(b) who has fixed up this established norms and for what duration; and

(c) are these Established norms applicable in all circumstances?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a)

There has been no practice of appointing investigative agencies or informer agencies in connection with Economic Offences committed abroad. The question of established procedure for this purpose does not, therefore arise.

(b) and (c) Do not arise.

Authority Competent to take action under the Smugglers and Foreign exchange Manipulators Forfeiture of Property Act

2002. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

(a) the details of the authority competent to take action under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act;

(b) the names of the personnel along with their designations who are functioning as the authority as on 31st March, 1987; and

(c) the number of posts that are vacant and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI JANARDHAN POOJARI): (a) The officers authorised to perform the functions of the competent authority under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1971 are competent to take action under that Act.

(b) Km. Usha Savara and Smt. M. Balasubramanian were performing the

functions of the Competent Authority under the Act. Three more officers, namely S/Shri A. N. Gupta, K. V. Rajan and P. P. Singh have also now been authorised to perform the functions of the Competent Authority.

(c) No post is vacant at present.

Property confiscated under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act

2003. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

(a) the details of persons along with the details of property confiscated under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act during the last three years in the country; and

(b) if no action has been taken against any body under the Act the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) The total number of orders of forfeiture made during the last three years, which have either become final or have not yet been decided in appeal or in any proceedings before the Courts, including orders allowing the affected person option to pay fine, in lieu of forfeiture is 98. In the following cases possession of forfeited properties was taken over during the last three years; —

S. No.	Name of the person	Brief description of the property
1	BAMSIDHAR GOEL (HUF)	Bank Account in Delhi.
2	LAKE SHRI BHUPENDRA BAKSHI (LEGAL HEIR SMT. GURSHARAN KAUR)	(i) Movable Property (Deposit) (ii) House Property in Bombay.
	SHRI RAMNATH HIRA GAWDE	Fishing Motor Vessel.
	SHRI MOHD. HUSSAIN LOOTHA	Cash Rs. 34,000/-.
	SHRI A. G. AGARWAL	Flat.